

the offenders by their law enforcement agencies. However, the Union Government attaches highest importance to the matter of prevention of cyber crime and has issued Advisories to the State Governments/UTs on 16th July, 2010 and 4th January, 2012, which are available in the website of the Ministry of Home Affairs viz. <http://www.mha.nic.in>.

### **Forced begging by children in Delhi**

1147. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there have been rise in the number of drug addicts and incidents of begging especially by small children at road crossings in NCT, Delhi;
- (b) if so, the action taken by Government in this regard;
- (c) whether there are reports that several gangs are active in the NCR who abduct innocent children, mutilate them and force them into begging;
- (d) if so, the total number of such cases reported, guilty persons arrested, gangs busted and action taken against them during each of the last three years and the current year; and
- (e) the corrective steps taken by Government to check such cases in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No such case has been reported to Delhi Police in connection with drug addiction by small children during the years 2011, 2012, 2013 and 2014 (upto 15.11.14). The number of child beggars rounded up during the years 2011, 2012, 2013 and 2014 (upto 15.11.14) is as under:

Year	Beggars apprehended/detained
2011	04
2012	20
2013	--
2014 (upto 15.11.14)	11

With regard to handling of children involved in drug addiction and begging, the Government of NCT of Delhi has set up eight Child Welfare Committees under section 29 of Juvenile Justice (Care and Protection of Children) Act, 2000. These committees are competent authority for dealing with children in need of care and protection as per section 2 (g) of the aforesaid Act. At present, 20 police personnel have been kept at the disposal of the Government NCT of Delhi for conducting raids and apprehending beggars and for launching anti-begging operations. The children, who are found in difficult circumstances, are produced before these Committees, which take decision in

the best interest of the child regarding rehabilitation by way of restoration to family or admission in Government run and NGO run homes.

(c) and (d) No such case has been reported to Delhi Police during the years 2011, 2012, 2013, 2014 (upto 15.11.2014). As regard other parts of NCR, information is being collected.

(e) The corrective steps taken by Government to check such cases in future are as under:

1. Effective surveillance over the activities of drug addicts and criminals involved in drug trafficking etc.
2. Public cooperation through Eyes and Ears scheme to gather information about such activities and persons suspected to be involved in drug trafficking/ addiction/consumption.
3. Stringent legal action under appropriate sections of law is taken against persons found involved in drug trafficking/drug addiction etc.
4. Delhi Police also take *suo-moto* action by conducting periodic special drives against beggars.
5. There is one Anti Human Trafficking Unit (AHTU) in each district and one in Crime Branch. If a missing child is not recovered within 4 months, the case is transferred to AHTU of District for specialized investigation. Wherever, it is felt that there might be an involvement of an organized gang, the case is taken up by Crime Branch for investigation. The Cases with international linkages are transferred to AHTU in CBI.

#### **Law and order in and around Hyderabad under A.P. Reorganisation Act**

1148. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as per Section 8 of the Andhra Pradesh Reorganisation Act, Governor has the responsibility of law and order, life, liberty and property of citizens living in and around Hyderabad;

(b) if so, when the Business Transaction Rules (BTRs) have been amended for the Government of Telangana;

(c) whether it is a fact that the Ministry *vide* its letter dated 4th June, 2014 has written to Government of Telangana to furnish its comments on BTRs;

(d) whether it is also a fact that Government of Telangana submitted its comments on 7th July, 2014; and

(e) if so, the details of comment made on each of the rule ?